

(1) (16)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

D.A. 204/93.

Dt. of Decision : 10.6.94.

Mr. N. Rama Krishna

.. Applicant

vs

1. The Railway Board, rep. by its Chairman, Rail Bhawan, New Delhi.
2. The General Manager, SC Rly, Secunderabad.
3. The Chief Personnel officer, SC Rly, Secunderabad.
4. The Superintendent (Printing and Stationary) SC Rly, Secunderabad.
5. Mohd. Shamsuddin, M.S.I., Fabrication Section, Ticket Printing Press, S C Rly, Sec'bad.
6. Jon Ramadas, M.S.I. Fabrication Section, Ticket Printing Press, S C Rly, Sec'bad.
7. Sattaiah Laxmaiah, M.S.II, Fabrication Section, Ticket Printing Press, SC Rly, Sec'bad.

.. Respondents.



Counsel for the Applicant : Mr. G. Rama Rao

Counsel for the Respondents : Mr. D. Copal Rao, Addl. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

..2

Copy to:-

1. The Railway Board, rep. by its Chairman, Rail Bhawan, New Delhi.
2. The General Manager, SC Rlys, Secunderabad.
3. The Chief Personnel Officer, SC Rlys, Secunderabad.
4. The Superintendent (Printing and Stationary) S.C.Rlys, Sec'bad.
5. Mohd. Shamsuddin (H.O.) Fabrication Section, Ticket Printing Press, S.C.Rlys, Secunderabad.
6. John Ramadas, H.O. I. Fabrication Section, Ticket Printing Press, S.C.Rlys, Secunderabad.
7. Sattaiyah Lakshmi, H.O. II, Fabrication Section, Ticket Printing Press, S.C.Rlys, Secunderabad.

~~5~~ One copy to Sri Chanta Rama Rao Advocate, H.I.G.1, Block-5, Flat-10, Baghlingampalli, Hyderabad-44.

6. One copy to Library

7. One spare.

~~8~~ One copy to Mr. D. Gopal Rao, Secy to Mr. C.A.T., Hyderabad K.K.U.

Case Number... S.A. 206/93
Date of Judgement... 10/6/94
Copy were ready on... 6/2/94

Section Officer (1)

5. When the same had come up for consideration in OA No. 750/88 on the file of this Bench, it was not adverted to as it was not found necessary for disposal of the said OA as can be seen from the order dated 28-2-90 in the said OA.

6. As to whether highly skilled employees in the 4 sub-sections referred to can be treated as one seniority unit or as separate seniority units for the purpose of promotion to the post of chargeman is a policy matter. It is for the Respondents 2 & 3 to take a decision regarding this if such a decision is not taken by Respondent 1. The contention that if different views are going to be taken in regard to the same from time to time, the contention that the same has to be held as arbitrary cannot be held as untenable. So in these circumstances, it is just and proper to direct the Respondents 2 & 3 to take a decision as to whether highly skilled employees in the 4 sub-sections referred to should be treated as separate or single seniority unit for the purpose of consideration for promotion to the post of chargeman and till such a decision is taken, promotions to the post of chargeman should not be made, and after taking such a decision, the ~~in the highly skilled category~~ seniority list should be prepared.

7. The OA is ordered accordingly. No costs.

CERTIFIED TO BE TRUE COPY

Date.....

Court Officer

Central Admin. Tribunal

Hon'ble Bench

112/94

6/2/94

(6)

To

1. The Chairman, Railway Board,
Railbhavan, New Delhi.
2. The General Manager, S.C.Rly, Secunderabad.
3. The Chief Personnel Officer, S.C.Rly. Secunderabad.
4. The Chief Personnel Officer, S.C.Rly, Secunderabad.
5. The Superintendent of Printing and Stationery
S.C.Rly, Secunderabad.
6. One copy to Mr.G.Rama Rao, Advocate, CAT...y.d.
7. One copy to Mr. D.Gopal Rao, SC for Pls, CATHyd.
8. One copy to Library, CAT.Hyd.
9. One spare copy.

pvm

OA 204/93
29.7.94 2.3.3 PM
21.8.94
J. S. S. M.

Dt. 29/7/94.

O R D E R

I AS PER HON'BLE JUSTICE SHRI V. NEELADRI RAO,
VICE-CHAIRMAN]

Heard Shri G. Rama Rao, learned counsel

for the applicant and also S. i D. Gopala Rao,
learned standing counsel for the Respondents.

2. This OA, ^{which} was disposed by order dated 10-6-94
is again listed to-day on the basis of the letter
filed by the applicants. It is stated that it
is necessary for the Respondents to decide as to
whether all the categories including Highly skilled I
have to be in one seniority unit or a separate ^{category}
seniority unit. Hence the last sentence in Para 6
of the order dated 10-6-94 in OA 204/93 has to be
modified as follows:

"The words 'in the' before the expression
Highly skilled category have to be deleted and
substituted by the following:

"in regard to all the categories upto
and including"

The word 'categories' after the category
in the last sentence of para 6 of the order
referred to has to be deleted."

CERTIFIED TO BE TRUE COPY

Date..... 11/11/94
Court Officer 76-J74
Central Administrative Tribunal
Hyderabad Bench
Hyderabad

Goleesw